

(vii) Need to Re-Introduce Steamer Service from Mangalore to Bombay

SHRI V.S.KRISHNA IYER (Bangalore South): Earlier when there was no port at Mangalore, steamer service from Mangalore to Bombay was in existence. Now, even though there is a very good Port at Mangalore, steamer service from Mangalore to Bombay has not been introduced so far. There is very heavy road traffic between Mangalore and Bombay. In order to meet the demand of the people, it is very necessary to introduce steamer services from Mangalore to Bombay either *via* Karwar and Goa or direct service.

I request the Government to re-introduce steamer services from Mangalore to Bombay either *via* Karwar and Goa or direct since there is a good harbour at Mangalore.

(viii) Need to Form a National Water Grid

SHRI G.BHOOPATHY (Peddapalli): In view of the constant drought and famine conditions, it is essential that there should be maximum utilisation of the available river water which is our national wealth. Hundred years ago Sir Arthur Cotton envisaged the scheme to divert the Brahmaputra river to river Godavari by linking Ganga and Mahanadi. Later Dr.K.L.Rao our former Irrigation Minister had proposed the scheme called "Garland Canal Scheme" which was to connect river Ganga with Cauvery river. It will be supplemented by water of Godavari, Krishna and Pennar in the peninsula to the benefit of all the state Governments south of Vindhyas, viz. Andhra Pradesh, Karnataka and Tamil Nadu. It is requested that a Na-

tional Wrighter Grid should be established immediately by the Central Government.

DEMANDS FOR GRANTS, 1988-1989—
CONTD.

MINISTRY OF HOME AFFAIRS—
CONTD.

[*English*]

MR.DEPUTY SPEAKER: Yesterday I announced that the Minister will reply. But many Members have requested they should be allowed to speak so, before the Minister replies I am allowing three Members to put their views very briefly. The first one is Shri. A.C.Shanmugam.

[*Translation*]

*SHRI A.C.SHANMUGHAM (Vellore): Hon.Dy.Speaker, Sir, I thank you very much for giving me an opportunity to express my views on the demands for grants of the Ministry of Home Affairs.

Article 356 of the Constitution is a spurious provision in the Constitution and voice has been consistently raised by many political parties in this august House and by many State Govts. for deletion of this article from the Constitution. I reiterate this demand and urge upon the Govt. to bring forward a Constitution amendment Bill for this purpose. Indeed this particular provision must have been invoked by the Central Govt. very sparingly. Over the 41 years since independence, 72 State Govts. had so far been toppled through the instrumentality of this provision. In Tamil Nadu alone, over the past 12 years, the President's rule was imposed thrice. During, 1976, 1980 and this year, three democratically elected Govts. were